

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**C.P.No.260/2003 & M.A.No.1889/2003
in O.A.No.3217/2002**

Tuesday, this the 9th day of September, 2003

**Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S. K. Naik, Member (A)**

Smt. Vijay Goel
Resident of C-5/15A
Lawrance Road, Keshavpura, m
Delhi-35

..Petitioner

(By Advocate: Shri Apurb Lal)

Versus

Director General, Health Services & Anr.

1. Dr. S.P. Aggrwal,
D.G. Health Services,
Nirman Bhawan,
New Delhi

..Respondent

(By Advocate: Shri S.M.Arif)

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Shri S.M.Arif, learned counsel submits that the respondents have complied with Tribunal's order dated 10.12.2002 in OA-3217/2002. He has also submitted that MA-1829/2003 has been filed by the respondents praying for condonation of delay in implementation of the aforesaid order. Shri Apurb Lal, learned counsel has fairly submitted that he does not wish to ~~press~~ ^{press} the Contempt Petition any further.

2. Noting the above facts and submissions of learned counsel for parties, CP-260/2003 is disposed of. Notice to alleged contemnor is discharged. File to be consigned to record room.

PS

(2)

3. Accordingly, MA-1889/2003 is also allowed in the circumstances of the case.

~~Naik~~
(S. K. Naik)
Member (A)

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Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)